

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1408/97.

Date of Order: 27-11-97.

Between:

Y.Hari Kumar.

.. Applicant.

and

1. The Divisional Railway Manager,
SE Rlys, Waltair, Visakhapatnam.

2. The Divisional Personal Officer,
SE Rlys, Visakhapatnam.

.. Respondents.

For the Applicant: Mr. K.Bhaskara Rao, Advocate,

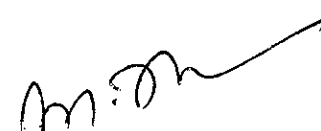
For the Respondents: Mr.V.Bheemanna, SC for Rlys.

CORAM:

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

OA is allowed to be withdrawn at the request of the applicant's counsel. He has liberty to file a fresh O.A if so advised.


Deputy Registrar

To

1. The Divisional Railway Manager,
SE Rlys, Waltair, Visakhapatnam.

2. The Divisional Personal Officer,
SE Rlys, Visakhapatnam.

3. One copy to Mr.K.Bhaskara Rao, Advocate, CAT.Hyd.

4. One copy to Mr.V.Bheemanna, ~~add~~ SC for Rlys, CAT.Hyd.

5. One copy spare.

pvm.

18/12/97
TYPED BY
COMPARED BY

I Court
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 27-11-1997

ORDER/JUDGMENT:

M.A./R.A./G.A.No.

in

O.A.No. 1408/97

T.A.No. QW.P

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

